## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 220/MP/2024 along with IA No.53/2024

Subject : Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003

read with Article 7.2 of the PPA dated 26.12.2005 seeking adjudication of dispute qua PCKL/Karnataka ESCOMs' illegal unilateral withholding of energy charges payable to Adani Power

Limited for the months of June and July 2021.

Petitioner : Adani Power Limited

Respondent : Power Company of Karnataka Limited and Ors.

Date of Hearing : 28.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, APL

Ms. Poonam Verma Sengupta, Advocate, APL

Ms. Gayatri Aryan, Advocate, APL Shri Saunak Rajguru, Advocate, APL Shri Rajesh Jha, Advocate, APL

Shri Kumar Gaurav, APL Shri Gaurav Sharma, APL

Shri Shubhranshu Padhi, Advocate, PCKL Shri Ekansh Sisodia, Advocate, PCKL

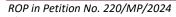
## **Record of Proceedings**

At the outset, the learned proxy counsel for the Respondent PCKL sought adjournment on the ground of non-availability of the arguing Senior counsel. He also submitted that the Respondents may be granted time to file their reply to the additional information filed by the Petitioner. The learned counsel for the Petitioner, however, prayed for a hearing of the matter at an early date.

- 2. The Commission, after hearing the parties, allowed the Respondents to file their reply, if any, to the said additional information, on or before **7.5.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, till **13.5.2025**.
- 3. The Petition shall be listed for hearing on **22.5.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)



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